

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal Nos. 164, 166 & 121 of 2013

Dated : 13th February, 2014

**Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

In the matter of:

Reliance Infrastructure Ltd. ... Appellant(s)

Versus

**Maharashtra Electricity
Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) :

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

ORDER

The Learned Counsel for the Respondent no.1 states that he has already filed reply in Appeal no. 164 of 2013 after serving copy on the other side. He requests for some time to file reply in Appeal nos. 166 of 2013 and. 121 of 2013. Accordingly, he is directed to file reply on or before 28th February, 2014 after serving copy on the other side.

Post the matter for hearing on **12th March, 2014.** In the meantime appellant is at liberty to file rejoinder, if any,

**(Justice Surendra Kumar)
Judicial Member**

rkt

**(Rakesh Nath)
Technical Member**